

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-128(PB)/2017

**IN THE MATTER OF:**

**Ienergizer IT Service Pvt. Ltd.**  
**v.**  
**Free Culture Apparels Pvt. Ltd.**

.....**Petitioner**

.....**Respondent**

**SECTION : UNDER SECTION 9**

**Order delivered on 03.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s):**

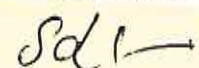
**For the Respondent(s):**

**ORDER**

The report submitted by the Insolvency Resolution Professional is taken on record and the same shall be subject to all just exceptions. The report shall be considered at the time of final adjudication and any objection against the report shall be considered to be alive.

The office is directed to maintain the file and attach the report with the main case.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

03.11.2017  
Vineet